

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

(Vacation Bench)

O.A. No.1456 of 1997

Present: Hon'ble Dr. B.C. Sarma, Administrative Member

SUDHANSU KUMÁR MANNAH

VS

1. Union of India, service through  
General Manager,  
S.E. Railway,  
Garden Reach,  
Calcutta-43

2. General Manager,  
South Eastern Railway,  
Garden Reach, Calcutta-43

3. Chief Personnel Officer,  
S. E. Railway,  
Garden Reach, Calcutta-43

4. Chief Signal & Telecom. Engineer,  
S. E. Railway,  
Calcutta-43

... Respondents

For the Applicant : Mr. B. C. Sinha, counsel;

For the Respondents : None

Heard on 26.12.1997

Date of order 26.12.1997

O R D E R

This matter has been moved as an unlisted application in view of the urgency. The applicant had retired on attaining the age of superannuation on 30.9.97 and he is aggrieved by the fact that he has not yet received any retirement benefits including pension whatsoever. Being aggrieved thereby the instant application has been filed for the issue of a direction on the respondents to arrange for payment of pension, commuted value of pension, DCRG etc.

2. I have heard the submission of Mr. Sinha, learned counsel for the applicant. It appears that the applicant has also filed a representation on 5.10.97, as set out in Annexure/A2 to the application and Mr. Sinha submits that the said representation has not yet been disposed of. I am, therefore, of the view that appropriate order to be passed in this case is to give a suitable direction on the respondents.

3. In view of the above the application is disposed of at the stage of admission hearing itself with the direction that the respondents shall consider the representation submitted by the applicant on 5.10.97, as set out in Annexure/A2 to the application and pass appropriate order thereon as per law within a period of two months/ from the date of communication of this order and they shall also take further consequential action if the applicant's representation is allowed either in whole or in part and such consequential action should be taken by them within a further period of one month thereafter. No costs.



(B. C. Sarma)

MEMBER (A)